

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4598
ANSWERED ON:22.08.2000
MAINTENANCE ALLOWANCE FOR DIVORCED WOMEN
JAYABEN B. THAKKAR

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government have since examined recommendations of the law commission regarding the enhancement of the ceiling of maintenance allowance for divorced women in consultation with the State Governments;
- (b) if so, the time by which it is likely to be executed; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (I.D. SWAMI)

(a): Yes, Sir.

(b) & (c): The Code of Criminal Procedure (Amendment) Bill, 1994, which was introduced in the Rajya Sabha on 9th May, 1994, among other amendments, proposes to amend section 125 of the Code of Criminal Procedure, 1973 to provide for the maximum limit for payment of maintenance allowance being enhanced from rupees five hundred per month to rupees one thousand five hundred per month.

The Law Commission of India in its 154th Report on the Code of Criminal Procedure, 1973 has, inter alia, recommended enhancement of maintenance allowance to rupees five thousand per month. The Government proposes to move an amendment to the Code of Criminal Procedure (Amendment) Bill, 1994 in the Rajya Sabha to enhance the maintenance allowance to rupees five thousand per month, shortly.